

GOVERNMENT OF INDIA
MINISTRY OF DEFENCE
DEPARTMENT OF DEFENCE
LOK SABHA
UNSTARRED QUESTION NO.3879
TO BE ANSWERED ON 17th JULY, 2019

RESERVATION IN SAINIK SCHOOLS

3879. SHRI DEEPAK BAIJ:

Will the Minister of DEFENCE be pleased to state:

- (a) whether Article 16 (4-a) of the Constitution regarding reservation rules are not being followed in the admission of children in Sainik Schools as a result of which the underprivileged are deprived of the opportunities;
- (b) if so, the details thereof and the reasons therefor along with the steps proposed to be taken by the Government to ensure implementation of reservation in Sainik Schools including the school in Ambikapur;
- (c) whether the OBCs as mentioned in the State and Centre lists are being given reservation in Sainik Schools; and
- (d) if so, the details thereof and if not, the reasons therefor?

A N S W E R

MINISTER OF STATE
IN THE MINISTRY OF DEFENCE

रक्षा राज्य मंत्री

(SHRI SHRIPAD NAIK)

(श्री श्रीपाद नाईक)

(a) to (d): Article 16 (4a) is not applicable to Sainik School admissions. Article 16 (4a) of the Constitution deals with reservation in promotion with consequential seniority in services under the State in favour of SC and ST. Admission to Sainik School is strictly merit based through a competitive exam and medical fitness. As per Sainik School Society Rules and Regulations 1997, seats for admission in Sainik Schools are reserved for candidates belonging to SC, ST and Defence categories.
